

28

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 994/96

DATE OF ORDER : 16-8-96

Between :-

1. M.Raghupathi
2. J.Siva Sankara Reddy
3. K.Subba Reddy
4. Abdul Rasheed
5. Samba Sadasiva Bhaskara Rao
6. G.Nancharaiah

.... Applicants

And

1. Sr.Divisional Personnel Officer,
SC Railway, Vijayawada Division,
Vijayawada, Krishna District.
2. Divisional Railway Manager,
SC Railway, Vijayawada Division,
Vijayawada, Krishna District.
3. General Manager, SC Railway,
2 Rail Nilayam, Sec'bad.

.... Respondents

-- -- --

Counsel for the Applicants : Shri B.Narasimha Sharma

Counsel for the Respondents : Shri K.Siva Reddy, SC for Rlys

-- -- --

CORAM :

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

-- -- --

... 2.



(Oral Orders per Hon'ble Shri R.Rangarajan, Member (A)).

-- -- --

Heard Sri M.C.Jacob for the applicants and Sri K.Siva Reddy for the Respondents.

2. There are six applicants in this O.A. Applicants 1 and 2 came to Vijayawada Division on request transfer from Secunderabad Division while working in the grade of pay of Rs.1400-2300 in Secunderabad Division. The applicants 3 to 6 also came to Vijayawada Division from Guntakal Division when they were working as Asst. Station Masters in the grade of Rs.1400-2300 in Guntakal Division of S.C.Railway. Their date of joining and their pay fixed while they joined in Bezavada Division in the Grade of Rs.1200-2040 is shown in the Annexure-I. Their pay, ^{which} though they were drawing as Asst. Station Masters in the grade of Rs.1400-2300 in their earlier division which they wanted to be protected is also shown in Annexure-I statement. It is further stated that Applicant No.3 joined Vijayawada Division in the grade of Rs.1200-2040 and thereafter he switched over to the cadre of ECRC. Hence his case is also similar to the other applicants in this O.A. as averred by the learned counsel for the applicants. The applicants filed representations from ~~pages~~ pages 9, 10, 11, 12, 13 and 14 to the O.A. respectively to Respondent No.2 for protecting their pay which they were drawing as Asst. Station Master in their earlier Division when they joined Vijayawada Division in the grade of Rs.1200-2040. But those representations are stated to be not replied so far. Under the above circumstances this O.A. filed praying for a direction to the Respondents to fix their pay on their joining in Vijaya-

36

wada Division in the grade of Rs.1200-2040 following Rule-1313 of IREC Vol.II as followed in the case of the applicants in OA 1252/94 on the file of this Bench.

3. In a similar OA No.713/96, it was directed by this Tribunal by the judgement dt.7-8-96 to dispose of the pending representations in the case of the applicants therein. As the applicants in this O.A. have also submitted their representations and as their representations are still pending, a direction to dispose of the representations of the applicants in accordance with the Law will meet the ends of justice.

4. In the result, the following direction is given :-

"Respondent No.2 should dispose of the representations of the applicants enclosed as page Nos.9 to 14 to the OA in accordance with the Law taking due note of Rule-1313 of IREC Vol.II and also taking due note of directions in OA 1252/94 on the file of this Bench."

5. Time for compliance is three months from the date of receipt of a copy of this order. In case the applicants gets a favourable decision from the Respondent No.2, they are entitled for the arrears only with effect from 17-7-95 (This OA was filed on 17-7-96).

6. O.A. is ordered accordingly at the admission stage itself. No order as to costs.

(R.RANGARAJAN)
Member (A)

Dated: 16th August, 1996,
Dictated in Open Court.

Anil
16-8-96
D.R.(5)

av1/

..4..

O.A.NO.994/96

Copy to:

1. Senior Divisional Personnel Officer,
South Central Railway, Vijayawada Division,
Vijayawada, Krishna District.
2. Divisional Railway Manager,
South Central Railway, Vijayawada Division,
Vijayawada, Krishna District.
3. General Manager,
South Central Railway,
Railnilayam,
Secunderabad.
4. One copy to Mr.B.Narasimha Sharma, Advocate,
CAT, Hyderabad.
5. One copy to Mr.K.Siva Reddy, Addl.CGSC,
CAT, Hyderabad.
6. One copy to Library,CAT, Hyderabad.
7. One duplicate copy.

YLKR

602
6/8/94/86

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 16/8/86

ORDER/JUDGEMENT

D.A. NO./R.A./C.P. No.

in
D.A. NO. 884/86

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED —
NO ORDER AS TO COSTS.

YLKR

II COURT

Copy

A/w copy go A with
entire material paper to be
No Side Copy

केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal
देशज/DEEPJATCH

26 AUG 1996

हैदराबाद व्यापारीड
HYDERABAD BENCH